

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-751(PB)/2018**

**IN THE MATTER OF :**

Gurgaon Infospace Ltd.

.... Applicant/petitioners

Vs.

Unitech Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS**

For the Applicant/petitioner :

Mr. Ajay Kumar, Mr. Mukherjee, Advocates

For the Respondent :

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**ORDER**

Despite service of notice on respondent none has appeared for the Corporate Debtor Unitech Ltd.

The Corporate Debtor is facing litigation which is pending before the Hon'ble Supreme Court and there are restrain order passed by the Supreme Court to the effect that no coercive order has to be passed by any Court. Mr. Ajay K. Jain, Ld. Counsel for the applicant seeks and is granted two weeks time to place on record various order passed by Hon'ble Supreme Court in the aforesaid Unitech matter and the same may be examined for the purposes of present petition.

List for further consideration on 10.10.2018.

*Sdl*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sdl*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**